

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-395/ND/2017

In the matter of

Mr. Ashok Kanodia

Vs.

Shiv Priya Cables (P) Limited

....PETITIONER

RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 08.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Rahul Kadyan, Advocate

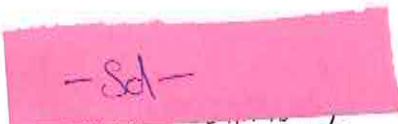
For the Respondent/Corporate Debtor : Mr. Jitesh Talwani, Advocate

For the Intervener

:

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 31.1.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
08.1.2018